



RIGHT TO
INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No.10] **AMARAVATI, MONDAY, 1st DECEMBER, 2025.**

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 28th November, 2025 is being published under Article 348(3) of the Constitution of India for general information:-

ANDHRA PRADESH ORDINANCE No. 10 OF 2025.

Promulgated by the Governor in the Seventy-sixth year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE ANDHRA
PRADESH ASSIGNED LANDS (PROHIBITION OF
TRANSFERS) ACT, 1977.**

WHEREAS, the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 is a protective legislation and it prohibits transfer of lands assigned to landless poor persons for the purpose of cultivation to make livelihood. No assignee shall transfer any assigned land and no person shall acquire any assigned land, either by purchase, gift, lease, mortgage, exchange or otherwise;

And whereas, the Government have decided to implement the 'Solar Power Project Scheme' by establishing 10,000 MWs of Solar Power Projects in the State. Accordingly, the Government have amended the Act by an Amendment Act.No.31 of 2020, dated 24-12-2020 amending sections 2 and 3

of the said Act, 1977 permitting lease to Andhra Pradesh Green Energy Corporation Limited., now renamed as Andhra Pradesh Rural Agriculture Power Limited for use as deemed fit and including for usage of non-agriculture purposes;

And whereas, the Government have notified “Andhra Pradesh Integrated Clean Energy Policy, 2024”. The policy aims to add over 160 GW of renewable energy capacity, with a potential to attract investments worth ~INR 10,00,000 Crores, thereby generating an estimated employment of 7,50,000 both direct and indirect. The Government of Andhra Pradesh have decided to solarize the agriculture pump sets under PMKUSUM Scheme (Feeder Level Solarization). This policy has been adopted in consonance with the Government of India (GoI) ‘Nationally Determined Contributions’ (NDCs) in alignment with the global efforts to mitigate climate change. The key NDCs targets include:

- (i) Achieve 50 percent cumulative electric power installed capacity from non-fossil fuel-based energy resources by 2030;
- (ii) Reduce the total projected carbon emissions by 2.5 - 3.0 billion tonnes from current level till 2030 by creation of additional carbon sink through incremental forest and tree cover;
- (iii) Reduce the emission intensity of the GDP by 45% by 2030, from 2005 level.

And whereas, the Government have decided to consider acquiring assigned lands on long term lease basis for setting up of RE Power Projects (AP Rural Agriculture Power Limited and New & Renewable Energy Development Corporation of Andhra Pradesh Ltd., (NREDCAP) under the AP Integrated Clean Energy Policy 2024. Thus, necessary amendments are required to the Andhra Pradesh Assigned Lands (Prohibition of Transfer) Act, 1977;

And whereas, the Legislature of the State is not now in session and the Governor of Andhra Pradesh is satisfied that the circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Andhra Pradesh is pleased to promulgate the following Ordinance:-

1. (1) This Act may be called the Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Ordinance, 2025. Short Title and commencement.

(2) It shall come into force at once.

2. In the Andhra Pradesh Assigned Lands (Prohibition of Transfers), 1977 (herein after referred to as the Principal Act), in section 2, in clause (6) for the words “Andhra Pradesh Green Energy Corporation Ltd.,” wherever it occurs, the words and expression “AP Rural Agriculture Power Limited and New & Renewable Energy Development Corporation of Andhra Pradesh Ltd., (NREDCAP)” shall be substituted. Amendment of section 2. Act No. 9 of 1977.

3. In the Principal Act, in section 3,- Amendment of section 3.

(i) in sub-section (2), for the words, “Andhra Pradesh Green Energy Corporation Ltd.,” the words and expression “AP Rural Agriculture Power Limited and New & Renewable Energy Development Corporation of Andhra Pradesh Ltd., (NREDCAP)” shall be substituted.

(ii) in sub-section (2A), for the words, “Andhra Pradesh Green Energy Corporation Ltd.,” the words and expression “AP Rural Agriculture Power Limited and New & Renewable Energy Development Corporation of Andhra Pradesh Ltd., (NREDCAP)” shall be substituted.

S. ABDUL NAZEER,

Governor of Andhra Pradesh.

GOTTAPU PRATIBHA DEVI,

Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.